

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2142

ANSWERED ON:12.08.2011

ST CERTIFICATE TO MIGRANTS

Kumar Shri P.;Sivasami Shri C.;Venugopal Shri P.;Verma Shri Sajjan Singh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there are complaints about problems faced by migrants to get the Scheduled Tribes (ST) certificates in the State of domicile;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to make a uniform ST list throughout the country to facilitate issue of ST certificate by all State Governments;
- (d) if so, the details thereof; and
- (e) the action taken by the Government to simplify the procedure of getting ST certificates in view of the problems faced by the STs?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a) No Madam.
- (b) Does not arise.
- (c) The list of STs of a State/UT specific and a community notified in a State need not be so in other State/UT.
- (d) Does not arise.
- (e) The Government of India has issued various circulars from time to time for proper issuance and verification of Scheduled Tribe's Certificates. Following the decision of the apex court in the case of Kumari Madhuri Patil & others Vs. State of Maharashtra & others, the Ministry of Tribal Affairs has again circulated in June, 2004, the instructions of the Supreme Court to streamline the procedure for the issuance of social status of ST certificates, their scrutiny and their approval to all State Governments/UT Administrations.